

Discussion on Budget has to be completed before 31st of this month so that the Demands can be sent to the Standing Committees. In view of this, my request is that we may have a little less time for unlisted business. Let us decide among ourselves that one Member speaks from each of the parties on one of these topics and not more than one Member generally should be allowed to speak on these topics so that we finish the business in time. This way, we will be able to do the business which we should do.

[Translation]

SHRI JASWANT SINGH: Mr. Speaker, Sir, we will do as you please but attention may also be paid to my request.....(Interruptions)

[English]

SHRI HARIN PATHAK (Ahmedabad): The matter raised by Shri Jaswant Singh is a very serious one. (Interruptions)

[English]

MR. SPEAKER: Now we shall take up Paper to be Laid on the Table.

12.22½ hrs.

[English]

PAPERS LAID ON THE TABLE

Notification under Mines and Minerals (Regulations and Development) Act, 1957

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI BASAVA RAJESWARI): On behalf of Shri Balram Singh Yadav, I beg to lay on the Table: A copy of the Notification No. S.O. 104(E) (Hindi and English versions) published in Gazette of India dated the 16th February, 1995 directing that the powers exercisable by the Central Government under sub-section (2) of section 8 of the Mines and Minerals (Regulations and Development) Act, 1957 in respect of minerals within the State of Goa, shall also be exercisable by the State Government of Goa with immediate effect and until further orders under sub-section (1) of section 28 of the said Act.

[Placed in Library. See No. LT-7102/95]

Annual Accounts and Review on the Audited Accounts of the Cochin Port Trust, Tuticorin Port Trust for 1993-94 and statement showing reasons for delay in laying these papers etc.

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : I beg to lay on the Table:

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
 - (a)(i) Annual Accounts of the Cochin Port Trust for the year 1993-94 together with Audit Report thereon.
 - (ii) Review by the Government on the Audited

Accounts of the Cochin Port Trust for the year 1993-94.

[Placed in Library. See No. LT 7103/95]

- (b)(i) Annual Accounts of the Tuticorin Port Trust for the year 1993-94 together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the Tuticorin Port Trust for the year 1993-94.

[Placed in Library. See No. LT 7104/95]

- (c)(i) Annual Accounts of the Paradip Port Trust for the year 1993-94 together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the Paradip Port Trust for the year 1993-94.

(2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 7105/95]

- (3)(i) A copy of the Annual Report (Hindi and English versions) of the Seamen's Provident Fund Organisation (Navik Bhavishya Nidhi) for the year 1993-94.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Seamen's Provident Fund Organisation (Navik Bhavishya Nidhi) for the year 1993-94 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Seamen's Provident Fund Organisation (Navik Bhavishya Nidhi) for the year 1993-94.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT 7106/95]

Indian Telegraph (Third Amendment) Rules, 1994, Indian Office (Eighth Amendment) Rules, 1994 etc.

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): I beg to lay on the Table:

- (1) A copy of the Indian Telegraph (Third Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 868(E) in Gazette of India dated the 19th December, 1994, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

[Placed in Library. See No. LT 7107/95]

- (2) A copy of the Indian Post Office (Eighth Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 860(E) in Gazette of India dated the 12th December, 1994, under sub-section (4) of section 74 of the Indian Post Office Act, 1898.

[Placed in Library. See No. LT 7108/95]